

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.429/2020 with MA No.139/2021

This the 27th day of July, 2021.

**Coram : Hon'ble Shri Jayesh V.Bhairavia, Member (J)
Hon'ble Dr. A.K.Dubey, Member (A)**

Bhaskar Dhirajlal Joshi

Aged : 57 years (DoB being 30.8.1963)

Son of Shri Dhirajlal G. Joshi

Presently serving as Programme Executive (PEX) on Ad hoc basis
All India Radio, Ahmedabad.

& Presently residing at No.I-804, Satyamev Vista

Near Gota Fly Over, S.G.Highway,

Ahmedabad – 382 481.

Gujarat.Applicant

(By Advocate : Shri M.S.Rao)

VERSUS

1. Union of India

(To be represented through its Secretary to the Govt. of India
Ministry of Information & Broadcasting
Govt. of India, Mandi House,
New Delhi 110 001.

2. Prasar Bharati

(To be represented through its Chief Executive Officer
Prasar Bharati,
Broadcasting Corporation of India
Copernicus Marg, New Delhi 110 001.

3. The Director General

All India Radio
Prasar Bharati,
Broadcasting Corporation of India
O/o. DG, AIR Hqrs.
Akashwani Bhawan, Sansad Marg,
New Delhi 110 001.

4. The Additional Director General (P)

Western Region
All India Radio,

Prasar Bharti
Broadcasting Corporation of India
Broadcasting House, Backbay Reclamation,
Mumbai – 400 020.

5. The Station Director,
All India Radio, Prasar Bharti
Broadcasting Corporation of India
Akashawani Bhavan, Ashram Road,
Navrangpura, Ahmedabad – 380 009.
6. The Secretary to the Govt. of India
Department of Personnel
Ministry of Personnel, Training & Pensioners' Grievances
Govt. of India, North Block,
New Delhi 110 001. Respondents

(By Advocate : Shri H.D.Shukla)

OR D E R (ORAL)

Per : Hon'ble Shri J.V. Bhairavia, Member (J)

1. Standing counsel for the respondents, Shri H.D.Shukla submits that impugned order of transfer of the applicant stands cancelled by the respondents on 26.2.2021. He further submits that the copy of the said order dated 26.02.2021 has been placed on record by way of Affidavit in reply filed by the Opponent in CP No.6/2021 in OA No.429/2020. He further submits that as such the original respondents in OA had filed their reply on 28.06.2021 wherein the said order dated 26.2.2021 has been placed on record. The said reply was filed after notices were issued in the CP.

2. On the otherhand, counsel for the applicant, Shri M.S.Rao submits that during the pendency of this OA, the applicant has filed additional affidavit i.e. 28.6.2021 wherein in para 5, he has also stated that on 03.3.2021, he was served by hand delivery a letter dated 03.03.2021 along with the copy of the order dated 16.10.2020 *inter alia* cancelling the applicant's transfer order, which is impugned in the present OA.
3. After taking note of the aforesaid factual matrix, at this stage we take note of the apprehension of the applicant that again the respondents will transfer him. Since the impugned order in the present OA has been cancelled, we would not like this OA kept pending. Accordingly, the same is disposed of. The apprehension indicated by the counsel for the applicant will be dealt with, as and when, cause of action arises.
4. In view of the above, the OA stands disposed of. MA No.139/2021 also stands disposed of.

(A.K.Dubey)
Member (A)

(J.V.Bhairavia)
Member (J)

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